

O.A. No. 581 of 2010

Sri Bhagabata Lenka.....Applicant

Vs

Union of India & Ors.....Respondents

Order dated: 27.10.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Mr. B.K.Mohapatra, Ld. Additional Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

The contention of the applicant is that he has been working as a part-time Sweeper-cum-Waterman on a consolidated pay w.e.f. 01.01.2001 but till date he has not been considered for being regularized against any ED post, which he is otherwise entitled in terms of the D.G.Posts Instruction Nos.17-141/88/-EDC & Trg. dated 06.06.1988 and 37-18-2000-SPB-1 dated 21.11.2000.

The applicant has also pointed out that though he has approached this Tribunal thrice in the past, his



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grievance has still not been redressed and now, in this O.A., he has cited some of the decisions of the Ernakulam Bench of this Tribunal in similar case and has made series of representations vide Annexure-A/2 which ~~are~~ remained unanswered till date. The last representation is dated 30.08.2010.

Ld. Counsel for the applicant submits that though he had last approached this Tribunal in 2006, he had been all along waiting for favourable response from the Respondents.

At this stage, since the representations are pending with Respondent No.2, as agreed to by the Ld. Counsel for the parties, without going into the merits of the case, Respondent No.2 is hereby directed to consider the grievances of the applicant in terms of the observations made above and pass a reasoned order within a period of 60 days from the date of receipt of a copy of this order.

Send copies of this order, along with copy of the O.A., to Respondent No.2 by Speed Post for compliance at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the required postages in course of the day.

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The O.A. is disposed of with the above
direction at the stage of admission itself.


MEMBER (A)

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